

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-272(PB)/2017

IN THE MATTER OF:

Central Bank of India

.....Petitioner

v.

Moser Baer Solar Limited

.....Respondent

SECTION : UNDER SECTION 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on 16.08.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

R. VARADHARAJAN

Hon'ble Member (J)

For the Petitioner(s) :

ORDER

Learned counsel for the petitioner states that advance notice of the petition to the respondent was sent by speed post on 02.08.2017. However, no one has put in appearance.

Let notice to show cause be issued to the respondent returnable on 06.09.2017 as to why the petition be not admitted.

Process dasti as well.

List for further consideration on 06.09.2017.

Sd/-

(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT

Sd/-

(R. VARADHARAJAN)  
(MEMBER JUDICIAL)

16.08.2017

Vineet